

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI**

ORDER

In partial modification to this office earlier Order No.514/12248-12276/Bail Power/Gaz./PDJ West/2022 dated 07.05.2022, in exercise of powers vested in the undersigned, the following Additional Sessions Judges are hereby authorized under Section 10(3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations/Investigating Agencies of the West Police District of Delhi as mentioned against their names, for the period w.e.f. 19.05.2022 till further orders :-

S.N o	Name of the Judicial Officers	Name of the Police Station & Investigating Agencies	Link "A" Additional Sessions Judge	Link "B" Additional Sessions Judge
1	Sh. Manish Gupta, ASJ-04	Nangloi, Ranhola	Sh. Samar Vishal, ASJ-08	Sh. Nipun Awasthi, ASJ(FTSC)(RC)-01
2	Sh. Pooran Chand, ASJ-02	Khyala, Mayapuri, Ranjit Nagar	Sh. Nipun Awasthi, ASJ(FTSC)(RC)-01	Ms. Neha, ASJ(FTSC)(RC)-02
3	Sh. Vishal Singh, ASJ-03	Nihal Vihar, Tilak Nagar, EOW	Sh. Pooran Chand, ASJ-02	Sh. Ankur Jain, ASJ(SFTC)-01
4	Sh. Ankur Jain, ASJ(SFTC)-01	Rajouri Garden, Punjabi Bagh, Moti Nagar, Pending bail applications of Uttam Nagar,	Sh. Vishal Singh, ASJ-03	Sh. Samar Vishal, ASJ-08
5	Sh. Samar Vishal, ASJ-08	Patel Nagar, Kirti Nagar, Anand Parbat, Cyber Police Station, Crime Branch	Sh. Ankur Jain, ASJ(SFTC)-01	Sh. Pooran Chand, ASJ-02
6	Sh. Nipun Awasthi, ASJ(FTSC)(RC)-01	Mundka, Hari Nagar, Paschim Vihar East earlier known as Paschim Vihar, Raja Garden Metro Railway Police Station, Pending Bail applications of Janakpuri	Ms. Neha, ASJ(FTSC)(RC)-02	Sh. Manish Gupta, ASJ-04
7	Ms. Neha, ASJ(FTSC)(RC)-02	CAW Cell of West Police District, Paschim Vihar West earlier known as Mianwali Nagar, Pending Bail Applications of Vikas Puri, Janakpuri Metro	Sh. Nipun Awasthi, ASJ(FTSC)(RC)-01	Sh. Vishal Singh, ASJ-03

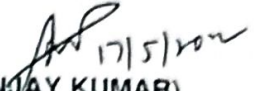
**Note :- Bails are assigned to the Ld. Courts of ASJs (FTSC)(RC) as 03 Courts of Ld. ASJ
Courts are lying vacant as on date.**

ASJ
17/5/2022

234
187

Clarification :-

The designated Courts shall consider all bail matters concerning the jurisdiction vested with them as above, including hearing on all applications wherein any interim bail has been in operation, application for cancellation of bail and/or any other matter connected thereto.

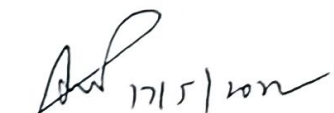

(SANJAY KUMAR)
PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT

556 / 13932 - 13955

No. 13932 - 13955 /Bail Power/Gaz./PDJ West/2022 Dated, Delhi the 17/5/22

Copy forwarded to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
3. The Officers concerned.
4. Branch Incharge, Administration Branch, Filing Section (West), Facilitation Centre, Tis Hazari Courts, Delhi.
5. The Director, Directorate of Prosecution, Government of NCT of Delhi.
6. The Public Prosecutor, Tis Hazari Courts, Delhi.
7. The Reader to the undersigned.
8. The In-charge, Lock-up, Tis Hazari Courts, Delhi.
9. The PS to the undersigned.
10. The Secretary, Bar Association, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
11. For uploading on LAYERS.
12. For uploading on centralized website through LAYERS.


PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT